

monitored through monthly, quarterly and annual progress reports and by the officials of the districts, State and Central Government through their periodical visits. Instructions have also been issued to the State Governments to constitute vigilance and monitoring committees at the State, district and village levels to make the implementation of the programme more effective.

(c) The amount of funds utilised each year under JRY out of the total funds allocated during Eighth Five Year Plan are given below:-

Year	(Rs. in crores)	
	Allocation (Centre + State)	Expenditure
1992-93*	3169.05	2709.59
1993-94*	4059.42	3878.71
1994-95*	4376.92	4268.33
1995-96*	4848.70	4466.91
1996-97	2236.79	1235.86 (Upto December, 1996)

\* Including Indira Awas Yojana (IAY) & Million Wells Scheme (MWS).

[English]

#### Monitoring and Vigilance Committee

1806. SHRIMATI BHAVNA BEN DEVRAJ BHAI CHIKHALIA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government have issued instructions to the State Government to set up a Monitoring and Vigilance Committee at the block, district and at the state levels to monitor and exercise vigilance over the implementation of various rural employment schemes;

(b) if so, the details of States which have followed the instructions so far and which have not followed the instructions as yet;

(c) whether the Members of Parliament of the area and MLAs etc. have also been included in such Committees by the State Governments; and

(d) if so, whether Government propose to issue fresh instructions to the State Governments in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) The State Governments of Mizoram, Assam,

Kerala, Union Territory of Daman & Diu and Dadra & Nagar Haveli have informed that they have constituted the Monitoring and Vigilance Committees. Other States/Union Territories are in the process of constituting these committees.

(c) Yes, Sir.

(d) No, Sir.

#### Water Scarcity in Gujarat

1807. SHRI P.S. GADHAVI :  
SHRI VIJAY HARISHCHANDRA PATEL :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned 'Give us water, or we will die' appeared in the "Times of India" dated 7th January, 1997 and state whether the Union Government have sent any expert team to assess the gravity of the water scarcity in the affected areas of Gujarat;

(b) if so, the details of the reports submitted by the team;

(c) if not, whether Government propose to send any such team to assess the situation; and

(d) the assistance provided for making availability of water in the scarcity areas of Gujarat so far ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir. However no expert team has been sent to Gujarat.

(b) Does not arise.

(c) No, Sir.

(d) Under the normal Accelerated Rural Water Supply Programme, the Central assistance of Rs. 40,395 crore has been provided to the State Government of Gujarat during 1996-97 for safe drinking water supply in the scarcity and other rural areas. The State Government has also sanctioned Rs. 98.00 crore Scarcity Master Plan 1996-97 to cope UP with water Supply scarcity in the State.

[Translation]

#### MPLADS - Guidelines

1808. SHRI BRAJ MOHAN RAM : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government propose to implement the guidelines laid down for MPs in MP's Local Area Development Scheme;

(b) if so, whether works recommended by the Members of Tenth Lok Sabha mentioned in clause 3.10 of the guidelines, which could not be implemented due to imposition of model code of conduct are likely to be implemented;

(c) the details of pending schemes, constituency-wise;

(d) the time by which these are likely to be implemented; and

(e) if not, reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) The revised guidelines on Member of Parliament Local Area Development Scheme (MPLADS) issued on 15.2.1997 to all the District Collectors, cover implementation of works under MPLADS and are meant to be observed.

(b) The works recommended by the Members of the Tenth Lok Sabha which could not be implemented due to the Model Code of Conduct, can be taken up in terms of the provision contained in para 3.9 of the revised guidelines.

(c) to (e) Exact phazing details of such schemes are not maintained by the Department of Programme Implementation.

#### Power Purchase Agreement

1809. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether any power purchase agreement has been signed in regard to the Rouza Thermal Power Station in Uttar Pradesh;

(b) if so, the details thereof; and

(c) the time by which the installation work is likely to be started ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) Does not arise in view of reply to (a) above.

(c) The promoters have intimated that the work on the project will be taken up by them after achieving financial closure expected by end 1997.

[English]

#### Examination of Interview Centres

1810. SHRI BADAL CHOUDHURY : Will the PRIME MINISTER be pleased to state :

(a) whether the different Departments of Government of India do not generally conduct open examination or interview centres in the capitals of the North-Eastern States;

(b) if so, the reasons therefor; and

(c) whether the Government propose to open such centres in the capital of each North-Eastern States ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) Union Public Service Commission and Staff Selection Commission, are having centres of examination at the capitals of all the North-Eastern States, Interviews are also held at various places including capitals of North-Eastern states depending upon the number of candidates etc. The existing arrangements are considered adequate.

[Translation]

#### Allotment of Residential Accommodation to Political Parties

1811. DR. LAXMINARAYAN PANDEY :  
DR. RAMESH CHAND TOMAR :  
SHRI SULTAN SALAHUDDIN OWAIISI :

Will the PRIME MINISTER be pleased to state :

(a) whether the directives with regard to allotment of residential accommodation from general pool to the employees working in the parliamentary offices of the recognised political parties have been received from the Hon'ble Supreme Court;

(b) if so, the names of the political parties whose applications for allotment of residential accommodation are lying pending with the Government for the last three years inspite of the fact that the same has been sanctioned but the accommodations have not been allotted to them due to the stay order of the Hon'ble Supreme Court;

(c) the time by which the residential accommodation is likely to be allotted to the employees of the above parties as per their quota;

(d) whether the Government propose to increased the existing quota of residential accommodation for different political parties from one third to 100 percent;

(e) if so, the proposal of the Government in this regard; and

(f) the number of political parties whom accommodation facility has been denied and the reasons therefor ?